

दूरभाष : 2713526



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

33/18 कपिल बिहार, सहारनपुर-247001

सन्दर्भ सं०: 252/S-8/2024

दिनांक : 19.06.2024

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the order issued on dated 30.04.2024 Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) in the matter of M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pradesh Pollution Control Board & Order Passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors.

Respected Sir,

With reference to the subject mentioned above kindly find enclosed herewith A Compliance report of the order issued on dated 30.04.2024 Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) in the matter of M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pradesh Pollution Control Board & Order Passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors.

With regards.

Encl. : As above.

Yours faithfully,


19/06/2024
(Dr. Yogender Kumar)
Regional Officer.

Ref. No. and Date as above:-

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, Noida for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

Compliance Report In Pursuance To The Hon'ble NGT order Dated 30.04.2024, In The Matter of Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board & order passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment forest and climate change & Ors.

That in compliance to the direction given by the Hon'ble NGT vide order dated 30.04.2024 passed in Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board. The relevant portion of the order is reproduced as under:-

".....2. Learned Counsel for the appellant submits that the EC amount has been deposited. Learned Counsel for the UPPCB also submits that the unit was permitted to operate with effect from 29.03.2024 and the sample from the unit was taken either yesterday or will be taken today and the report will be filed within two weeks.

3. I.A. No. 200/2024 has been filed by the appellant seeking extension of the order dated 11.03.2024 permitting the trial run for four weeks by another four weeks whereas the prayer for the Counsel for UPPCB is that in order to complete the process, the trial run only for two weeks should be permitted.

4. Hence, considering the circumstances, I.A. No. 200/2024 is disposed of by extending the time of four weeks trial run by a further period of two weeks.

5. List on 01.07.2024.

Further, vide order dated 28.05.2024 passed in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment forest and climate change & Ors., whereby the Hon'ble NGT has tagged this Original Application with Appeal No. 16/2024, M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board. The relevant portion of the order is reproduced as under:-

".....6. Hence, OA is directed be listed along with Appeal No. 16/2024 on 01.07.2024.


AEE

The report in compliance of the Hon'ble NGT order dated-30.04.2024 and dated 28.05.2024 is as follows.

1. The Slaughter house is established and operated at Kamela Colony, Saharanpur in the name of M/s Slaughter House Nagar Nigam, Kamela Colony, Saharanpur.
2. In the slaughter house, meat is produced for local supply by slaughtering 150 live buffaloes as raw material. During the inspection, it was found that the slaughter house is not functional.
3. The State Board, has issued the conditional water/air consent for slaughtering 150 numbers of Buffaloes per day upto 31.12.2024. A copy of the consent letter is being attached herewith as **Annexure No.-1** to this report.
4. During the inspection, ante-mortem and post-mortem logbooks were observed and the same were found to be maintained
5. Modern equipments were installed in the said slaughter house for slaughtering. But during inspection the modern slaughtering chamber was not found in use. Further, the representative informed that the work of slaughtering of buffaloes is being done manually in the slaughter house. The footage of CCTV cameras installed in the slaughter house was checked by the officials. The slaughtering work was found to be done manually in the footage of CCTV cameras. A copy of photos of CCTV footage is being attached herewith as **Annexure-2** to this report.
6. A Rendering plant was established for the disposal of solid waste generated from slaughter house. Cyclone and chimney of about 25 m height was established for control of source emission generated from boiler used in plant., the representative informed that disposal of solid waste (offals and bones) generated is done through M/s Alien Agro Foods Hapur.
7. Blood meal plant was also found established in the premises of slaughter house near the Rendering plant for the disposal of blood generated from slaughtering of buffaloes. During inspection blood coagulator/blood meal were found completely closed and inactive. During the inspection, the representative did not gave any satisfactory reply regarding the disposal of blood nor produce any document


PAGE

regarding the disposal of blood. Hence, it is evident that the disposal of blood is not being done as per norms by the slaughter house.

8. Arrangement for disposal of Dung has not found established as per norms/conditions issued to the slaughter house by the State Board. Thus it is evident that the slaughter house is disposing dung at some other place and not using it as a fuel in the boiler installed in the premises of the slaughter house as per the norms. During the inspection, the representative did not gave any satisfactory answer regarding the disposal of dung nor produced any document regarding the disposal of dung.
9. The Effluent Treatment Plant (ETP) installed in the slaughter house to treat the polluted effluent generated during the slaughtering of buffaloes. The units of ETP contains Bar screen chamber, Collection tank/Equalization tank, Oil and Grease trap, Flash mixing tank, Primary clarifier, Aeration tank. 1, Secondary clarifier, Aeration tank-2, Tertiary clarifier and Sludge drying beds. The sample of effluents was collected and submitted to the central laboratory, Lucknow for the analysis. The analysis report was found as per the norms. A copy of analysis report is being attached herewith as **Annexure-3** to this report.
10. One DG set having capacity of 250 KVA (with acoustic enclosure) was installed in the Slaughter house. A chimney of about 3 m height from the ground level has been installed on the DG set.
11. During inspection, it was found that OCEMS(Online Continuous Effluent Monitoring System) was already installed at the final discharge point of ETP of said slaughter house.
12. The treated effluent generated from the ETP is discharged through Nagar Nigam drain in the Dhamola River/drain, which ultimately meets the Hindon River.
13. The condition no. 19 of the water consent dated 02.01.2020 and condition no. 18 of the air consent dated 27.12.2019 issued by the State Board to the above-mentioned slaughter house are as follows:-

"The unit will submit proposal for shifting outside the populated area in a time bound manner within 03 months."


AEE

In this regard the slaughter house not has been submitted time bound proposal to the State Board. A copy of consent order is attached herewith as **Annexure No. -4** in this report.

14. The inspection of the slaughter house was conducted on 29-04-2024 and sample from the final outlet of the Effluent Treatment Plant (ETP) installed in Slaughter House in question was also collected by the officials of the State Board. A Copy of the inspection report is attached herewith as **Annexure No.-5**.
15. In compliance to the order dated 30.04.2024 passed by the Hon'ble National Green Tribunal in the Appeal No. 16/2024 (IA No. 116/2024 & IA No. 117/2024) in M/s Slaughter House Nagar Nigam, Saharanpur V/s Uttar Pradesh Pollution Control Board, the seal of M/s Slaughter House Nagar Nigam, Saharanpur dated 14.05.2024 was opened for 02 weeks. After completion of 02 weeks trial run in compliance to the order dated 30.04.2024 passed by the Hon'ble National Green Tribunal, the slaughterhouse M/s Slaughter House Nagar Nigam, Kamela Colony, Saharanpur was again sealed on dated 28.05.2024.

A compliance report is being submitted for kind perusal of the Hon'ble National Green Tribunal.


(Mahendra Singh)
A.E.E.


(N.M. Tripathi)
A.S.O.


(Dr. Yogendra Kumar)
Regional Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
76843/UPPCB/Saharanpur(UPPCBRO)/CTO/wat
er/SAHARANPUR/2019

Dated : 02/01/2020

To ,

Shri GITA RAM
M/s SLAUGHTER HOUSE NAGAR NIGAM
Kamela Colony, Saharanpur,SAHARANPUR,247341
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Reference Application No :6773132

Dated :02/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SLAUGHTER HOUSE NAGAR NIGAM is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan

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by Nishi Kumar
Chauhan
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For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

Nishi
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CEO
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SLAUGHTER HOUSE NAGAR NIGAM vide

Consent Order No. 6773132/ Water

Dated : 02/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	150	ETP
2	Domestic	25	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	25 KLD
5	BOD	30 mg/l

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	150 KLD
2	Total Suspended Solids	50-mg/l
3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry should follow the various provisions of the Guidelines and the Charter issued by the CPCB regarding Slaughter House units.
- 3- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of recycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 4- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/ Heaters/ D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 5- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 6- The ETP installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986
- 7- The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.
- 8- CGWA permission for ground water abstraction of 122000 m3 per year was granted, which was valid for 27-2-2019, so the industry will have to ensure renewal from the CGWA for ground water abstraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 9- Industry shall ensure proper operation and maintenance of Effluent Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for treatment plant.
- 10- Industry shall submit quarterly analysis reports of installed effluent treatment plant from a certified/approved laboratory.
- 11- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
- 12- Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
- 13- Industry shall make adequate rainwater water harvesting provisions within the premises.
- 14- Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 15- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 16- The slaughtered meat by the unit will be supplied to the local and native sellers only.
- 17- The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
- 18- The slaughtering operations shall be performed only by the licensee persons licence given by the Nagar Nigam Saharanpur.
- 19- The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
- 20- The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

CEO
C-3.



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
76849/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/201
9

Dated : 27/12/2019

To ,

Shri GITA RAM
M/s SLAUGHTER HOUSE NAGAR NIGAM
Kamela Colony, Saharanpur, SAHARANPUR, 247341
SAHARANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Reference Application No. 6773329

Dated : 27/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SLAUGHTER HOUSE NAGAR NIGAM. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

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by Nishi Kumar
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Date: 2020.01.02
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CEO
C-3.

U.P. Pollution Control Board

Dated : 27/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	250 KVA DG Set	HSD	1	Sulphur Dioxide	As per Norms

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per Norms

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment.
2. Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
4. The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.
5. This consent is only valid for the maximum slaughtering of 150 buffalos per day.
6. The slaughtering of the cow & its progeny is not permitted under any circumstances.
7. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P. (Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
8. No change in capacity or new source of emission will be added by the company without the prior permission of the board.
9. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
10. Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The slaughtered meat by the unit will be supplied to the local and native sellers only.
14. The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
15. The slaughtering operations shall be performed only by the licence persons licence given by the Nagar Nigam Saharanpur.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. The slaughtering operations shall be performed only by the licence persons licence given by the Nagar Nigam Saharanpur.
18. The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
19. The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board

Issued with the permission of competent authority.

Nishi
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For and on behalf of U.P. Pollution Control Board





CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 26095405/Saharanpur/2024

Date: 08/05/2024

- 1- Name of Industry: M/s Slaughter House, Nagar Nigam, Kamela Colony, Kamela Colony, Saharanpur
- 2- Address of Industry: Kamela Colony, Saharanpur
- 3- District: Saharanpur
- 4- Description about sampling point: Final outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Mahendra Singh JE & Sanjay jaiswal LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerican, 1ltr glass bottle for oil and grease
- 9- Date of Sample Collection: 29/04/2024
- 10- Analysis Indented by: RO Saharanpur
- 11- Date of sample receipt in Lab: 30/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.12	6.5-8.5	02-12
*Oil Grease	mg/l	8.2	10	-
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	43.0	50	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1364.0	2100	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1407.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	26.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	204.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
 [Dr Alka Singh (SA)]

Authorized by
 SAMRENDRA SINGH
 SINGH
 Samrendra Singh (ASO)

RAM
 KARAN
 Chief Environmental Officer
 Central Laboratory



U.P. Pollution Control Board

CONSENT ORDER

Dated : 02/01/2020

Ref No. -
76843/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2019

To ,

Shri GITA RAM
M/s SLAUGHTER HOUSE NAGAR NIGAM
Kamela Colony, Saharanpur, SAHARANPUR, 247341
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Dated : 02/01/2020

Reference Application No : 6773132

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SLAUGHTER HOUSE NAGAR NIGAM is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure, in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

CEO
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Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SLAUGHTER HOUSE NAGAR NIGAM vide

Consent Order No. 6773132/.Water

Dated : 02/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	150	ETP
2	Domestic	25	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	25 KLD
5	BOD	30 mg/l

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	150 KLD
2	Total Suspended Solids	50 mg/l
3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry should follow the various provisions of the Guidelines and the Charter issued by the CPCB regarding Slaughter House units.
- 3- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of recycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 4- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/ Heaters/ D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 5- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 6- The ETP installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986
- 7- The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.
- 8- CGWA permission for ground water abstraction of 122000 m3 per year was granted, which was valid for 27-2-2019, so the industry will have to ensure renewal from the CGWA for ground water abstraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 9- Industry shall ensure proper operation and maintenance of Effluent Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for treatment plant.
- 10- Industry shall submit quarterly analysis reports of installed effluent treatment plant from a certified/approved laboratory.
- 11- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
- 12- Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
- 13- Industry shall make adequate rainwater water harvesting provisions within the premises.
- 14- Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 15- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 16- The slaughtered meat by the unit will be supplied to the local and native sellers only.
- 17- The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
- 18- The slaughtering operations shall be performed only by the licensee persons licence given by the Nagar Nigam Saharanpur.
- 19- The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
- 20- The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

CEO

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मा0 राष्ट्रीय हरित अधिकरण में योजित Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House Nagar Nigam Saharanpur Versus Uttar Pradesh Pollution Control Board में पारित आदेश दिनांक-30.04.2024 एवं O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors. पारित आदेश दिनांक-28.05.2024 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House Nagar Nigam Saharanpur Versus Uttar Pradesh Pollution Control Board में पारित आदेश दिनांक-30.04.2024 एवं O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors. पारित आदेश दिनांक-28.05.2024 के अनुपालन के सम्बन्ध में सन्दर्भित पशुवधशाला मैसर्स पशुवधशाला, नगर निगम, कमेला कॉलोनी, सहारनपुर का अद्यतन निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक-29.05.2024 को किया गया। निरीक्षण के दौरान मौ0 शोएब पुत्र श्री हाजी फरमान(अधिकृत ठेकेदार) प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण आख्या का विस्तृत आलेख निम्नवत् है:-

1. सन्दर्भित पशुवधशाला मै0 नगर निगम पशुवधशाला के नाम से कमेला कॉलोनी, सहारनपुर में स्थापित/संचालित है।
2. पशुवधशाला में कच्चे माल के रूप में 150 भैंस/भैंसा की स्लाटरिंग कर स्थानीय आपूर्ति हेतु मांस का उत्पादन किया जाता है। निरीक्षण के दौरान पशुवधशाला में स्लाटरिंग का कार्य बन्द पाया गया।
3. उद्योग को बोर्ड मुख्यालय लखनऊ द्वारा 150 भैंस/भैंसा की स्लाटरिंग किये जाने हेतु ओ0सी0एम0एम0एस0 पोर्टल के सन्दर्भ सं0-76843/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2019, Dated 02.01.2020 एवं सन्दर्भ सं0-76849/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2019, Dated 27.12.2019 द्वारा वर्ष 31.12.2024 तक की अवधि हेतु सशर्त सहमति जल/वायु निर्गत की गयी है।
4. निरीक्षण के दौरान पशुवधशाला की एन्टीमॉर्टेम एवं पोस्टमॉर्टेम लागबुक की जांच की गयी। जांच में लागबुक में एन्टीमॉर्टेम एवं पोस्टमॉर्टेम की गणना मेनटेन पायी गयी।
5. सन्दर्भित पशुवधशाला मै0 नगर निगम पशुवधशाला के नाम से कमेला कॉलोनी, सहारनपुर में पशुओं की स्लाटरिंग हेतु आधुनिक उपकरण स्थापित है। किन्तु निरीक्षण के दौरान आधुनिक स्लाटरिंग कक्ष प्रयोग में नहीं पाया गया। इस सम्बन्ध में निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि पशुवधशाला में पशुओं की स्लॉटरिंग का कार्य मैनुअली किया जाता है। उक्त के सम्बन्ध में पशुवधशाला में स्थित सी0सी0टी0वी0 कैमरों की फुटेज चैक की गयी, सी0सी0टी0वी0 फुटेज में स्लॉटरिंग का कार्य मैन्यूअल किया जाता पाया गया (फोटोग्राफ संलग्न है)।
6. पशुवधशाला से जनित ठोस अपशिष्ट के निस्तारण हेतु रेण्डरिंग प्लान्ट स्थापित है। रेण्डरिंग प्लान्ट में प्रयुक्त ब्यायलर से जनित स्रोत उत्सर्जन के नियंत्रण हेतु साईक्लोन व लगभग 25 मी0 ऊँचाई की चिमनी स्थापित है। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि पशुवधशाला से जनित ठोस अपशिष्ट (ओफलस् एवं हड्डी) का निस्तारण मै0 एलियन एग्रो फूड्स हापुड के माध्यम से कराया जाता है।
7. पशुवधशाला परिसर में, पशुवध के दौरान जनित ब्लड के निस्तारण हेतु रेण्डरिंग प्लान्ट के समीप ब्लड मील प्लान्ट स्थापित है। निरीक्षण के दौरान रेण्डरिंग प्लान्ट एवं कोगुलेटर/ब्लडमील पूर्णतः बन्द एवं निष्क्रिय अवस्था में पाया गया। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा पशुवधशाला संचालन के दौरान पशुवध से जनित ब्लड के निस्तारण के सम्बन्ध में कोई सन्तोषजनक उत्तर नहीं दिया गया एवं न ही उक्त के सम्बन्ध में कोई प्रपत्र प्रस्तुत किये गये।
8. राज्य बोर्ड द्वारा दिये गये निर्देशों के अनुरूप पशुवधशाला में Dung के निस्तारण हेतु कोई व्यवस्था स्थापित नहीं की गयी है। जिससे स्पष्ट है कि पशुवधशाला द्वारा नियमानुसार Dung का निस्तारण पशुवधशाला के परिसर में स्थापित ब्यायलर में ईंधन के रूप में न करते हुये कहीं अन्यत्र स्थल पर किया जा रहा है। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा Dung के निस्तारण के सम्बन्ध में कोई संतोषजनक उत्तर नहीं दिया गया।

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9. पशुवधशाला में भैंस/भैंसा की स्लाटरिंग के क्रियान्वयन के दौरान जनित प्रदूषित उत्प्रावह के शुद्धिकरण हेतु उत्प्रावह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयां बार स्क्रीन चैम्बर, कलेक्शन टैंक/इक्वालाइजेशन टैंक, ऑयल एण्ड ग्रीस ट्रैप, फ्लैश मिक्सिंग टैंक, प्राईमरी क्लेरीफायर, एरिएशन टैंक-1, सेकेंडरी क्लेरीफायर, एरिएशन टैंक-2, ट्रशरी क्लेरीफायर एवं स्लज ड्राईंग बेड्स स्थापित है। मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक-11.03.2024 के अनुपालन में पशुवधशाला के उत्प्रावह शुद्धिकरण संयंत्र के फाईनल आउटलेट से निस्तारित शुद्धिकृत उत्प्रावह का दिनांक-29.04.2024 को नमूना एकत्रण कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला लखनऊ प्रेषित किया गया। जिसकी विश्लेषण आख्या दिनांक-08.05.2024 में प्रदूषणकारी प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप प्राप्त हुई है।
10. उद्योग में 250 के0वी0ए0 X 01 नग डी0जी0 सेट (एकास्टिक इन्क्लोजर युक्त) डी0जी0 स्थापित है। डी0जी0सेट पर भू-तल से लगभग 03 मी0 ऊँचाई की चिमनी स्थापित की गयी है।
11. निरीक्षण के समय पशुवधशाला में पूर्व से स्थापित आनलाईन उत्प्रावह मानिटरिंग सिस्टम (ओ0सी0ई0एम0एस0) एवं फ्लो मीटर संचालित पाया गया।
12. उद्योग से जनित उत्प्रावह का निस्तारण नगर निगम ड्रेन के माध्यम से ढमोला नदी में मिलता है जो कि अंततः हिण्डन नदी में मिलता है।
13. उक्त सन्दर्भित पशुवधशाला को राज्य बोर्ड से निर्गत सहमति जल दिनांक-02.01.2020 की विशिष्ट शर्त सं0-19 एवं सहमति वायु दिनांक-27.12.2019 की विशिष्ट शर्त सं0-18 निम्नानुसार है:-

"The unit will submit purposal for shifting outside the populated area in a time bound manner within 03 months.

पशुवधशाला द्वारा उक्त के सम्बन्ध में कोई समयबद्ध प्रस्ताव राज्य बोर्ड को प्रस्तुत नहीं किया गया है।

14. मा0 राष्ट्रीय हरित अधिकरण में योजित अपील नं0-16/2024 (आई0ए0 नं0-116/2024 एवं आई0ए0 नं0-117/2024) मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक-11.03.2024 के अनुपालन में दिनांक-29.04.2024 को पशुवधशाला का निरीक्षण एवं पशुवधशाला में स्थापित उत्प्रावह शुद्धिकरण संयंत्र (ई0टी0पी0) के फाईनल आउटलेट का नमूना एकत्रण कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला लखनऊ प्रेषित किया गया। जिसकी विश्लेषण आख्या दिनांक-08.05.2024 में प्रदूषणकारी प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप प्राप्त हुई है। विश्लेषण आख्या संलग्न है।
15. मा0 राष्ट्रीय हरित अधिकरण में योजित अपील नं0-16/2024 (आई0ए0 नं0-116/2024 एवं आई0ए0 नं0-117/2024) मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में पारित उक्त आदेश दिनांक-30.04.2024 के अनुपालन हेतु बोर्ड मुख्यालय के पत्रांक-एच10760/सी-3/एन0जी0टी0-14/2024 दिनांक-13.05.2024 द्वारा दिये गये निर्देशों के क्रम में दिनांक-14.05.2024 को मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर पर दिनांक-30.04.2024 को लगायी गयी सील को 02 सप्ताह हेतु खोला गया था।

02 सप्ताह पूर्ण होने के उपरान्त मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त प्रकरण में पारित आदेश दिनांक-30.04.2024 के अनुपालन में दिनांक-28.05.2024 को उक्त सन्दर्भित पशुवधशाला मैसर्स स्लॉटर हाउस नगर निगम, कमेला कॉलोनी, सहारनपुर को पुनः सील किया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(महेन्द्र सिंह)
सहा0पर्यावरण अभियन्ता

(एन0एम0 त्रिपाठी)
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी, सहारनपुर,